

[Shri Shanti Bhusan]

- (3) The Food Corporations (Amendment) Ordinance, 1976 (No. 16 of 1976) promulgated by the President on the 31st December, 1976.
- (4) The Representation of the People (Amendment) Ordinance, 1977 (No. 1 of 1977) promulgated by the President on the 2nd February, 1977.
- (5) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977 (No. 2 of 1977) promulgated by the President on 3rd February, 1977.
- (6) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1977 (No. 3 of 1977) promulgated by the President on the 3rd February, 1977.
- (7) The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 (No. 4 of 1977) promulgated by the President on the 3rd February, 1977.
- (8) The Government of Union Territories (Amendment) Ordinance, 1977 (No. 5 of 1977) promulgated by the President on the 7th February, 1977.
- (9) The Delhi Administration (Amendment) Ordinance, 1977 (No. 6 of 1977) promulgated by the President on the 7th February, 1977. [Placed in Library. See No. LT-2/77.]

SHRI JYOTIRMOY BOSU: Sir, it was clearly indicated in the Handbook for Members that while the papers are being laid on the Table of the House, the Members have a right to seek further information. But unfortunately, after you left, that provision was withdrawn. It is a pity that that practice should continue now. Therefore, Sir...

MR. SPEAKER: Now, let the papers be laid on the Table of the House.

PROCLAMATIONS REVOKING INTERNAL AND EXTERNAL EMERGENCIES, NOTIFICATIONS UNDER DEFENCE AND INTERNAL SECURITY OF INDIA RULES, 1971, AND DEFENCE AND INTERNAL SECURITY OF INDIA ACT, 1971, AND A STATEMENT, AND PRESIDENT'S ORDER UNDER GOVERNMENT OF UNION TERRITORIES ACT, 1963.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Chaudhary Charan Singh, I beg to lay on the Table:—

(1) A copy each of the following Proclamations (Hindi and English versions) under sub-clause (b) of clause (2) of article 352 of the Constitution:—

(i) Proclamation issued by the Vice-President acting as President on the 21st March, 1977 under sub-clause (a) of clause (2) of article 352 of the Constitution, revoking the proclamation of Emergency issued on the 25th June, 1975, published in Notification No. G.S.R. 117(E) in Gazette of India dated the 21st March, 1977. [Placed in Library, See No. LT-3/77.]

(ii) Proclamation issued by the Vice-President acting as President on the 27th March, 1977 under sub-clause (a) of clause (2) of article 352 of the Constitution, revoking the Proclamation of Emergency issued on the 3rd December, 1971, published in Notification No. G.S.R. 132(E) in Gazette of India dated the 27th March, 1977. [Placed in Library. See No. LT-4/77.]

(2) A copy of the Compensation Tribunal (Amendment) Order, 1977 (Hindi and English versions), published in Notification No. G.S.R. 71(E) dated the 9th February, 1977 issued under the Defence and Internal Security of India Rules, 1971. [Placed in Library. See No. LT-5/77.]

(3) (i) A copy of the Defence and Internal Security of India (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 396(E) dated the 11th June, 1976, under section 35 of the Defence and Internal Security of India Act, 1971.

(ii) A statement (Hindi and English versions) giving reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6/77.]

(4) A copy of the Order of the President dated the 5th February, 1977 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in Pondicherry for a further period of one year commencing from the 28th March, 1977 published in Notification No. S. O. 149(E) in Gazette of India dated the 9th February, 1977. [Placed in Library. See No. LT- 7/77.]

12.20 hrs.

RE. ADJOURNMENT MOTION

DR. KARAN SINGH (Udhampur):

Mr. Speaker, Sir, I have given notice of an adjournment motion to discuss the undemocratic and totally unwarranted dissolution of the Jammu and Kashmir Assembly. There has been a major distortion and perversion of democracy and this should be brought and discussed before the House immediately.

MR. SPEAKER: I have received the notice, and I will request the hon.

Member to raise it tomorrow. I will give my consideration to it today and tomorrow we shall see if we can discuss.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I raise a question of propriety, if not a breach of privilege of the House?

SHRI JYOTIRMOY BOSU: (Diamond Harbour): On the day of President's Address, how can it be raised? You should rule it out.

MR. SPEAKER: I have received the notice. I have been suggesting to the hon. Member that I will be giving my consideration. I am very particular that the Vote on Account must go through, but, tomorrow, I will give my consideration and then give my decision tomorrow morning. If there is going to be discussion tomorrow, you can have it some time tomorrow evening.

श्री मोहम्मद शफी कुरेशी (अनन्तनाग) :
अध्यक्ष महोदय, आय एडजर्नमेंट मोशन तें,
मझे कोई एतराज नहीं है लेकिन वजीरे
आजम या होम मिनिस्टर को बयान देना
चाहिए। पहले वे बयान दें। मैं यह बात भी
कहना चाहता हूँ कि जनता पार्टी ने सबसे
पहले कश्मीर में डेमोक्रेसी का खून किया
है। (अवधान)

[श्री محمد شفیع قریشی (اننت
ناگ): ادھوکھن مہوددیہ، آپ آڈجورنمنٹ
موشن لہن، مجھے کوئی ایتراز نہیں
ہے لیکن وزیر اعظم یا ہوم منسٹر کو
بھان دینا چاہئے۔ پہلے وہ بھان دیں۔
میں یہ بات بھی کہنا چاہتا
ہوں کہ جانا پارٹی نے سب سے پہلے
جموں کشمیر ریاست میں ڈیموکریسی
خون کیا ہے۔ (دیوانہاں)]